



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
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No. 9] AMARAVATI, WEDNESDAY, 19th MARCH, 2025.

ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 19th March, 2025.

L. A. Bill No. 9 of 2025

A BILL FURTHER TO AMEND THE ANDHRA PRADESH PRIVATE UNIVERSITIES (ESTABLISHMENT AND REGULATION) ACT, 2016.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Andhra Pradesh Private Universities (Establishment and Regulation) (Second Amendment) Act, 2025. Short title and commencement.
(2) It shall come into force on such date as the Government may, by notification, in the Andhra Pradesh Gazette, appoint.
2. In the Andhra Pradesh Private Universities (Establishment and Regulation) Act, 2016, in the Schedule, after serial No. 13, the following entries shall be added in Columns (1), (2), (3) and (4) respectively, namely,- Amendment of Schedule. Act No.3 of 2016.

Sl. No.	Name and location (address) of the Private University	Name & Address of the Sponsoring Body	Details of registration of the sponsoring body
(1)	(2)	(3)	(4)
14.	Vasireddy Venkatadri International Technological University, Nambur-522508, Peddakakani Mandal, Guntur District.	Social Educational Trust, Nambur-522508, Peddakakani Mandal, Guntur District.	Reg.No. 214/BKIV/2006 Dated: 10.08.2006

STATEMENT OF OBJECTS AND REASONS

The Government of Andhra Pradesh remains steadfast in its commitment for delivering high-quality education and ensuring accessibility for deserving students from socially and economically disadvantaged backgrounds. To this end, the Andhra Pradesh Private Universities (Establishment and Regulation) Act, 2016 (Act No.3 of 2016) facilitates the establishment of Private Universities within the brownfield category. These Universities are formed by upgrading well-performing Colleges that meet specified criteria outlined in the Act, including NAAC/NBA accreditations, NIRF rankings, joint certification of degrees with top 100 Universities, and provision for Government quota.

Consequently, the Social Educational Trust has submitted proposal to elevate their College to private University within the brownfield category. Following a thorough assessment of their college operations, detailed project reports (DPR), and compliance with statutory requirements under the Act, as well as the recommendations from the Expert Committee established for this purpose, the Government intends to authorize the Sponsoring Body to establish Private University in the brownfield category, namely:

“Vasireddy Venkatadri International Technological University, Nambur (V), Peddakakani (M), Guntur District-522508”.

This University will offer programs that fulfil the requisite joint certification of degrees with top 100 Universities as mandated by the Act.

In view of the above, in accordance with the provisions of the A.P. Private Universities (Establishment and Regulation) Act, 2016, this shall be included in the Schedule of the Act, through legislative amendment by the State Legislature. Therefore, the Government has decided to amend the Schedule of the Andhra Pradesh Private Universities (Establishment and Regulation) Act, 2016, to incorporate the aforementioned university.

This Bill seeks to give effect to the above decisions.

NARA LOKESH,
Minister for Human Resources Development
IT, Electronics & Communication, RTG.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 (2) of the Bill authorizes the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act.

NARA LOKESH,
Minister for Human Resources Development
IT, Electronics & Communication, RTG.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA
PRADESH LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Private Universities (Establishment and Regulation) (Second Amendment) Bill, 2025, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

NARA LOKESH,

Minister for Human Resources Development
IT, Electronics & Communication, RTG.

PRASANNA KUMAR SURYADEVARA,

Secretary-General to Legislature.